Special financial package to BTAD

- 334. SHRI SANTIUSE KUJUR: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:
- (a) whether it is a fact that the implementation of special financial package given to the Bodoland Territorial Autonomous District (BTAD) to the tune of ₹ 100 crore per annum started in 2003 (for five years) and enhanced to ₹ 250 crore in 2008, if so, the details thereof; and
 - (b) whether the scheme is enhanced again, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. JITENDRA SINGH): (a) and (b) Yes, Sir. Government of India agreed under a Memorandum of Settlement executed between Government of India, Government of Assam and the Bodo Liberation Tigers in 2003, to provide financial assistance of ₹100 crore per annum for five years for projects to develop the socio-economic infrastructure of Bodoland Territorial Council (BTC) areas over and above the normal plan assistance given to Assam State. An Additional package of ₹ 250 crore was announced by then Hon'ble Prime Minister during his visit to Assam in August, 2008. To date, 63 projects for an approved cost of ₹ 741.93 crores have been sanctioned under these Packages. The special Financial Package has not been enhanced thereafter.

NLCPR for NE States

- 335. SHRI SANTIUSE KUJUR: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:
- (a) whether it is a fact that Non-Lapsable Central Pool of Resources (NLCPR) funds is allocated to North Eastern States, if so, the details thereof and the total budget for 2014-15, State-wise;

- (b) the number of projects that have been retained for funding and the percentage of amount utilized so far; and
- (c) the total number of schemes selected under NLCPR in the Financial Year 2014-15, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. JITENDRA SINGH): (a) Yes, Sir. Funds are allocated to the Ministry of Development of North Eastern Region from Non-Lapsable Central Pool of Resources (NLCPR) maintained by the Ministry of Finance for sanction of projects to North Eastern (NE) States under the Non-Lapsable Central Pool of Resources Scheme. The details of funds allocated under the scheme since its inception and State-wise releases during 2014-15 are given in the Statement-I (See below).

- (b) A total number of 1554 projects have been sanctioned to North Eastern States for funding after their retention under the NLCPR scheme and 81.54% of the amount released against these projects has been utilized so far.
- (c) The number of projects that have been cleared for funding under Non-Lapsable Central Pool of Resources Scheme to date for the Financial Year 2014-15 is given in the Statement-II (See below)

Statement-I

Budget Estimates (BE), Revised Estimates (RE) and Expenditure of funds under NLCPR Scheme

(₹ crore)

Year	BE	RE	Expenditure
1998-1999	106.34	106.34	106.34
1999-2000	409.96	409.96	409.96
2000-2001	309.25	309.25	309.25
2001-2002	491.57	491.57	491.57
2002-2003	550.00	550.00	550.00
2003-2004	550.00	550.00	550.00
2004-2005	650.00	650.00	650.00
2005-2006	679.18	679.18	679.18
2006-2007	700.00	700.00	689.83

Written Answers to

Year	BE	RE	Expenditure
2007-2008	600.00	600.00	636.00
2008-2009	650.00	650.00	660.38
2009-2010	700.00	700.00	668.62
2010-2011	799.99	799.99	805.77
2011-2012	798.99	798.99	798.99
2012-2013	850.00	775.00	775.00
2013-2014	948.00	850.00	850.00
2014-2015 (To date)	948.00	704.50	568.49

State-wise Releases under NLCPR during Financial Year 2014-15

(₹ crore)

SI. No. State		Releases
1.	Arunachal Pradesh	150.97
2.	Assam	136.38
3.	Manipur	77.41
4.	Meghalaya	40.06
5.	Mizoram	34.56
6.	Nagaland	54.43
7.	Sikkim	64.20
8.	Tripura	10.48
	Тотац	568.49

Statement-II

The number of projects that have been cleared for funding under Non-Lapsable Central Pool of Resources Scheme to date for the Financial Year 2014-15

SI. No. State		No. of Projects
		cleared
1	2	3
1.	Arunachal Pradesh	19
2.	Assam	20

86	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2		3
3.	Manipur		03
4.	Meghalaya		06
5.	Mizoram		11
6.	Nagaland		07
7.	Sikkim		06
8.	Tripura		08
	Total		80

Protection of coastal areas from rising sea level

- 336. SHRI PARIMAL NATHWANI: Will the Minister of EARTH SCIENCES be pleased to state:
- (a) the difference that has been noticed in sea level due to global warming in last five decades;
- (b) in what manner unauthorized developments in coastal areas, diminution of green belt, unrestrained tourism and lackadaisical approach towards coastal conservation laws have adversely affected the coastal areas in the country; and
- (c) in what manner Government plans to protect coastal areas from rising sea level?

THE MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): (a) Sea level rise is a very slow phenomenon and is manifested globally with pockets of sea Level rise/fall trends. Recently released Fifth Assessment Report (AR5) of Intergovernmental Panel on Climate Change (IPCC) suggests that global mean sea level has risen by 190 mm over the period 1901-2010. The satellite based linear trend during 1993-2011 is estimated to be 3.2 ± 0.5 mm/year that is about 60% higher than the best estimate of 2.0mm/year by the Intergovernmental Panel on Climate Change (IPCC), 2007 assessment report. However, the estimated sea level rise by the tide gauge records (of over 200) for the period 1993-2009 is found to be about 2.8 ± 0.8 mm/year.

(b) Various studies have been undertaken using remote sensing techniques